

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

CUTTACK BENCH, CUTTACK

O.A./T.A./R.A.No. 652 1995

P. C. Tripathy Applicant (s)

Versus
Union of India Respondent (s)

Sr. No	Date	Orders	Office note as to action (if any) taken on order
		REGISTER <i>[Signature]</i> Registrar	D.O. of 15/11/95 is filed. <i>[Signature]</i> 8/11/95
1.	10.11.95	Heard counsel for the petitioner. No grounds to admit . As against five vacancies three posts were filled up and two vacancies is remained vacant to be filled up. The main ground of the petitioner appears to be that because he was working as lecturer for some ^{time} on adhoc basis, he should get mileage over others. If at all he feels aggrieved when the two posts if filled up, he may approach, if so desired. With these observations and direction, the OA is dismissed. <i>[Signature]</i> Vice-Chairman <i>[Signature]</i> Member (Admn.)	In this application up to 19, the applicant has alleged the reasons of the refusal of promotion. For Registrar. <i>[Signature]</i> <i>[Signature]</i> 09.11.95 Registrar For Admn. & <i>[Signature]</i> <i>[Signature]</i>